

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 21
CP. No. 86/241- 242/PB/2023

IN THE MATTER OF:

Sarla Sarda ... Applicant/Petitioner
Vs
Shree Narsingh Education Consulting Private ... Respondent
Limited

Order under Section 241(1), 242(4), 246 of the Companies Act, 2013

Order delivered on 08.02.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Appearance not marked
For the Respondent : Mr. Pranav Poorthi, Mr. Manasi Chatpalliwar, Advs.
for the R-2 & R-3

ORDER

Ld. Counsel appeared on behalf of the Petitioner and sought time to file the Rejoinder.

Ld. Counsel Mr. Pranav Poorthi appeared on behalf of Respondent No. 2 & 3.

At request and with consent of both sides, list the matter for a physical hearing **on 14.03.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)